

the targets of the Plan have been considered and deliberated upon several times, before they are arrived at, and it is within the target capacity that the industries are allowed licences. If for any particular reason the rate of growth or the national priorities are altered during the Third Five Year Plan or the subsequent Plans, then, we again reconsider the matter and either upgrade or downgrade the target. It is within the targets that the whole thing is operated.

**Shri Indrajit Gupta:** The hon. Minister has not answered the second part of my question.

**Shri Manubhai Shah:** I said that the figures were not correct. Neither was any firm allocation made for the private sector nor are the amounts mentioned by the hon. Member accurate.

**Shri M. K. Kumaran:** In the light of the recommendations of the Mudaliar Committee, Government have taken steps to decentralise the licensing of several items. As regards newsprint, they have not accepted the recommendation of the Mudaliar Committee. In view of the difficulties experienced by the newspapers published from distant places, may I know whether Government will reconsider the position and accept the recommendation of the Mudaliar Committee?

**Shri Manubhai Shah:** The Mudaliar Committee did make recommendations in quite a different context of the national economy. Subsequently, in the following months, as the House is aware, a much more stringent situation has arisen. Therefore, Government do not contemplate any further decentralisation at all.

**Shri P. R. Patel:** May I know whether there is any agency to check whether the import licences are sold in the market to some other persons or the licences are misused?

**Shri Manubhai Shah:** Mostly, under the law, that is, under the Sea Cus-

toms Act and the Indian Tariff Act, these are non-transferable entitlements of licences, but if some licences are sold, and the matter comes to our notice, as I have had the privilege of placing a statement before the House on this matter, the people concerned are blacklisted; several people have been blacklisted; and several people have been declassified and for some years they get no import licence; and various other penalties under the law are also imposed.

**श्री तुलसीदास जाधव :** ऐफ्सीकेशन देने के कितने दिन बाद यह लाइसेंस मिलता है ? इस के लिए क्या कोई रूल है कि ऐफ्सीकेशन देने के इतने दिन बाद लाइसेंस मिल जाना चाहिए ?

**श्री मनुभाई शाह:** जहां तक इंडस्ट्रियल लाइसेंस का ताल्लुक है, संसद ने जो विधान पार किया है उस में तीन महीने का टाइम लिमिट किया गया है। इम्पोर्ट लाइसेंस का जहां तक ताल्लुक है उसका फॉर्मला लाइसेंसिंग प्रोरियड के अन्दर ही किया जाता है। सर्व-मिशन का टाइम दिया जाता है, कंमिडिशन का टाइम दिया जाता है और डिस्पोजल का भी टाइम ला में प्रोवाइड किया गया है।

#### Tibetan Wives of the Employees of Indian Trade Agencies in Tibet

\*1634. **Shri P. C. Borooah:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that Chinese authorities in Tibet have refused to permit the Tibetan wives and children of several Indian and Sikkimese employees of the Indian Trade Agencies to accompany their husbands and fathers to India;

(b) if so, how many persons have been so denied permission; and

(c) what action has been taken by Government in the matter?

**The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh):** (a) No, Sir. The Chinese authorities insist that the Tibetan wives of Indian and Sikkimese em-

ployees of our Trade Agencies in Tibet are Chinese citizens. As such they should hold Chinese passports and observe formalities required under Chinese immigration laws before they are permitted to accompany their husbands who are returning to India. There is no clear indication yet whether these Tibetan wives will be permitted to leave for India.

(b) Six Tibetan women are involved.

(c) We had requested the Chinese Government to permit these women to accompany their husbands to India on compassionate grounds. A further approach to the Chinese Government will be made in this behalf if necessary.

**Shri P. C. Borooah:** How many total families have been affected by this decision of the Chinese authorities and how many have returned to India without their wives?

**Mr. Speaker:** It has been answered. None has returned.

**Dr. L. M. Singhvi:** Are Government in agreement with the view that this constitutes a violation of the human rights of these husbands whose wives have been denied to them? If so, what do they intend to do to establish these human rights for these husbands?

**The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):** I am not aware that this is mentioned in the Human Rights Charter specifically.

**Shri Hari Vishnu Kamath:** The Prime Minister answering a question in the House on the 19th of this month—I am reading from the transcript—said that he does not know of any arrests of Tibetan employees in these trade agencies, while earlier on the same day his colleague, the Minister of State, Shrimati Lakshmi Menon, detailed five arrests of Tibetan employees including one of the wives of the employees. Which would be correct?

**Mr. Speaker:** About this question?

**Shri Hari Vishnu Kamath:** Because they refer to Tibetan employees.

**Mr. Speaker:** Only the wives are not allowed to accompany their husbands.

**Shri Hari Vishnu Kamath:** Because they have been arrested, they cannot accompany their husbands.

**Mr. Speaker:** He wants to know whether the wives have been arrested?

**Shri Hari Vishnu Kamath:** Yes.

**Mr. Speaker:** That is not answered.

**Shri Hari Vishnu Kamath:** Because she was arrested, therefore, she could not accompany her husband.

**Shri Jawaharlal Nehru:** I am not aware of the wives being arrested, nor have the Chinese definitely said that they cannot accompany their husbands. All that they have said is that they are Chinese nationals, that they must abide by Chinese regulations. It may be that after they have got their passports etc. they may be permitted to come, or it may be that they may not be allowed to come. It cannot be definitely said either way.

As to who has been arrested and when, I confess I cannot straightway say anything about that. But my impression is that in this particular case, very few arrests have been made.

**Shri Priya Gupta:** Will the hon. Prime Minister kindly state if in such cases only bachelors will be posted in such stations or before marriage the credentials of the brides will be obtained from the Governments of the countries where they are posted?

**Mr. Speaker:** It is a suggestion.

**Shri P. C. Borooah:** Have Government a proposal to assure the Chinese Government that these wives when they are brought here would be allowed to continue their Chinese nationality.

**Shri Dinesh Singh:** That question does not arise. The Chinese treat them as their citizens and they will continue to be so treated till they change their nationality.

#### Amendment to Factories Act, 1948

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\*1635. { **Shri P. R. Chakraverti:**  
           { **Shri D. C. Sharma:**

Will the Minister of Labour and Employment be pleased to refer to the reply given to Unstarred Question No. 1334 on the 6th December, 1961 and state:

(a) whether examination of the comments on the proposals for amendment of the Factories Act, 1948 with a view to provide better safety arrangements in factories has been completed by Government;

(b) if so, when an amending Bill is likely to be introduced in Parliament; and

(c) if the reply to part (a) above be in the negative, when the examination of the proposals is expected to be completed?

**The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi):** (a) Not yet.

(b) Does not arise.

(c) As the proposals for amendment relating to safety are being taken up along with several other proposals for amendment, altogether 45 in number, it is difficult to indicate precisely when the examination of the proposals would be completed. It is not considered expedient to undertake piece-meal legislation.

**Shri P. R. Chakraverti:** Have the Government set up any expert committee and, if so, how it has been set up?

**Shri Hathi:** No committee has been set up but that is being examined departmentally.

**Shri P. R. Chakraverti:** Is it a fact that the Government had accepted the scheme of producing safety equipment in the country and if so when and to what extent the country will be self-supporting?

**Shri Hathi:** We had set up a committee and the committee had submitted its report about the various equipment that were required. We are pursuing with the Commerce Ministry to manufacture them indigenously.

**Shri D. C. Sharma:** Does not the Government think this question to be of such urgent nature that it should not be delayed by referring it to this committee and that committee and to this department and that department?

**Shri Hathi:** Perfectly. We shall try and expedite it as quickly as possible.

**Shri Bhagwat Jha Azad:** In the absence of any latest enactment for better safety arrangements based on the models that are available, is it a fact that the present safety arrangements that are there are not adequate to meet the needs of the time?

**Shri Hathi:** The number of accidents are on the increase. It is, therefore, that we want to give more powers to go into the reasons of the accidents and to take more precautionary and safety measures. That is why we have all this.

#### Settlement of Sino-Indian Border Dispute

\*1636. **Shri Hari Vishnu Kamath:** Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 1401 on the 11th June, 1962 and state:

(a) who actually exercises administrative authority at present over the area of 'no man's land' envisaged in the latest offer made to China for settlement of the border dispute; and

(b) the Chinese Government's reaction to the offer?